

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

(CAA)-383/PB/2017

In the matter of :

Mohair Investment & Trading Company
and Liquid Investment & Trading Co. (P) Ltd.

....PETITIONER

SECTION :

Under Section 230-232

Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

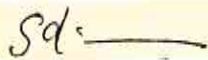
For the Petitioner /applicant : Mr. Pradyuman Sharma, Advocate
Ms. Aishwarya Modi, Advocate


For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the Petitioner is present and undertakes to file an affidavit in relation to the Statutory/ regulatory authorities to whom notices are required to be issued. For this purpose, a week's time is granted.

Post the matter on 15.11.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
06.11.2017